

No. 15(6)2020/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, 13th April 2020

ORDER

Subject: Grace Period till 30th June 2020 for applying for renewal of license/registration expired/expiring during the period from 22nd March 2020 to 31st May 2020 due to COVID-19 pandemic - reg.

As there is restriction of movement during pan-India lockdown period due to COVID-19 pandemic, it has been noted that Food Business Operators (FBOs) who generally take help of State Helpdesks, authorities or consultants to file applications are not being able to file applications for renewal of their FSSAI Licenses or registrations. The matter has been considered by FSSAI and the following has been decided:

- a. The FBOs whose license/registration has expired/is expiring during the period 22nd March 2020 to 31st May 2020 are given a grace period to apply for renewal of their license/registration till 30th June 2020 without any late fee. In the interim period the FSSAI licences/registration shall deemed to be valid.
 - b. Considering the interruption of internet services in the UTs of Jammu and Kashmir and Ladakh, FSSAI vide Order number 15(6)2017/FLRS/RCD/FSSAI dated 3rd Oct 2019, allowed FBOs, whose FSSAI licence/registration expired/expiring since 1st August 2019 till restoration of Internet Services, to continue their food businesses with their existing licence/registration number without any late fee, till further order. Now the internet has been restored in the region, hence the said order ceases to be in effect. However owing to lockdown due to COVID 19 pandemic, difficulty may still be faced by FBOs for filing the renewal applications. Thus for UTs of Jammu and Kashmir and Ladakh, the FBOs whose license/registration has expired/is expiring during the period 1st August 2019 to 31st May 2020, are given a grace period to apply for renewal of their license/registration till 30th June 2020 without any late fee. In the interim period the licences/registration shall deemed to be valid.
2. This issues with the approval of Competent Authority.



(Dr Shobhit Jain)

Executive Director (Compliance Strategy)

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To

1. All Food Business Operators.
2. Commissioner of Food Safety of all States/UTs and all Central Licensing Authorities
3. Head(IT), FSSAI: For making necessary changes in FLRS and uploading the order on FSSAI website

Copy for information to -

1. Head (RCD)
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI